Zone and Other Maritime Zones Bill, 1976 as passed by Rajya Sabha.

- (b) The Contingency Fund of India (Amendment) Bill, 1976.
- (c) The Representation of the People (Amendment) Bill, 1976.
- (d) The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Second Amendment) Bill, 1976.
- (e) The Indian Iron and Steel Company (Acquisition of Shares) Bill 1976.
- (f) The President's Pension (Amendment) Bill, 1976.
- (g) The Delhi Sales Tax (Amendment and Validation) Bill, 1976.
- (h) The Factories (Amendment) Bill, 1976, as passed by Rajya Sabha.
- (i) The Essential Commodities (Amendment) Bill, 1976, as passed by Rajya Sabha.
- (3) Discussion and voting of the Supplementary Demands for Grants (General) for 1976-77.
- (4) Consideration of Resolutions seeking approval to the continuance of President's Rule in Naga land and Tamil Nadu.

SHRI DINEN BHATTACHARYYA: (Serampore): Yesterday, the Business Advisory Committee met but some of the items which he has mentioned, were not discussed there. For example, supplementary grants, etc. were not there.

MR. SPEAKER: But the Motion is there.

SHRI DINEN BHATTACHARYYA: Why wore all these things not brought before the Committee?

SHRI K. RAGHU RAMAIAH: I would request you to call a meeting

of the Business Advisory Committee in time so that the items which were not considered in the Committee, can be placed before it.

## BUSINESS ADVISORY COMMITTEE STRTY-SECOND REPORT

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): I beg to move:

"That this House do agree with the Sixty-scond Report of the Business Advisory Committee presented to the House on the 12th August 1976."

MR SPEAKER: The question is:

"That this House do agree with the Sixty-second Report of the Business Advisory Committee presented to the House on the 12th August 1976."

The motion was adopted.

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL), 1976-77

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1976-77.

12.04 hrs.

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL\*

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. V. A.

<sup>\*</sup>Published in Gazette of India Extraordinary, Part II Section 2, dated 13-8-1976.

SEYID MUHAMMAD): I bek to move for leave to introduce a Bill further to amend the Representation of the People Act, 1950.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act. 1950."

The motion was adopted. DR. V. A. SEYID MUHAMMAD: Sir, I introduce the Bill.

## CONTINGENCY FUND OF INDIA (AMENDMENT) BILL\*

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE MATI SUSHILA ROHATGI): I beg to move for leave to introduce a Bill further to amend the Contingency Fund of India Act, 1950.

MR. SPEAKER. The question is:

"That leave be granted to introduce a Bill further to amend the Contingency Fund of India Act, 1950."

The motion was adopted

SHRIMATI SUSHILA ROHATGI. Sir, I introducet the Bill.

## 12.05 hrs.

STATUTOPY RESOLUTION DISAPPROVAL OF MAINTENANCE OF INTERNAL SECURITY (AMEND-ORDINANCE. 1976 MENT) MAINTENANCE OF INTERNAL (SECOND AMEND-SECURITY

MENT) BILL-contd

MR SPEAKER. Now, further discussion on the Resolution moved by Shri Somnath Chatterjee on the 12th August, 1976 Time allotted 4 hours, time taxen 1 hour and 20 minutes, balance 2 hours and 40 minutes. At what time the Minister will speak?

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU-RAMAIAH): The Minister may be called at 3 o'clock.

MR. SPEAKER: Shri Hari Singh to continue his speech.

भी हरी सिंह (जुर्ग): अध्यक्ष महोदय, कल जब इस जिल पर वर्षा हो रही थी. तो विरोधी दल के कुछ वक्तामीं ने कहा कि मीता के द्वारा नागरिक स्वतंत्रता. व्यक्तिगत माजादी भीर प्रेस की भाजादी छीन ली गई है। जो लोग माज नागरिक स्वतंत्रता भीर व्यक्तिगत ग्राजादी का नारा लगाते है, मैं उनसे पूछना चाहता हुं कि ऐसा कौन सा शान्तिप्रिय घौर भलमनसहत के साथ काम करने वाला नागरिक है, ऐसा कीन सा डाक्टर या प्रांफेसर है, जो ईमानदारी के साथ देश और जनता के हित में काम कर रहा था. ऐसा कौन सा व्यापारी है, जो अपना ब्यापार ईमानदारी से चला रहा था. ऐसा कौन सा विद्यार्थी है, जो भपने स्कूल या कालेज मे दग से पढ़ रहा था भीर जो तोड़-फोड के काम मे नही लगा था, जिसको मीसा के भ्रन्तर्गन पकडा गया है भीर जिसकी माजादी छीनी गई है।

ग्रगर निप्पक्ष ढंग से देखा जाये, तं। इसका जबाव यह होगा कि जो लोग पकडे गये हैं, वे सचमुच मे तोड-फोड या तस्करी वे: काम मे लगे थे, जो मिलावट कर के देश के नागरिकों के जीवन के साथ खिलवाड कर रहे थे, जो लाखो करोड़ो रुपय देश में बाहर भोज रहे थे, जो करो की चोरी कर रहे थे, जो तरह तरह के नारों से लोगों को भड़का रहे थे। भीमा के अन्तर्गत जिन लोगो की ब्राजादी छीनी गई है, ये वे लोग थे, जा विदेशी ताकतो के हाथों में कठपुतली बन कर हिन्दुस्तान में केश्रोस पैदा कर के यहा की जम्हरियत को समान्त करना चहते थे।

<sup>\*</sup>Published in Gazette of India Extraordinary, Part II, section 2, dated 13-8-1976

<sup>†</sup>Introduced with the recommendation of the President.